

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) and (c). Do not arise.

[*Translation*]

#### **Vacant Posts of SCs/STs**

7449. SHRI CHHABIRAMARGAL: Will the Minister of FINANCE be pleased to state:

(a) the number of employees working in his Ministry category-wise and the percentage of SC/ST employees among them;

(b) the number of posts reserved for SCs/STs lying vacant category-wise; and since when;

(c) the number of posts filled during the last three years, category-wise;

(d) whether Government propose to fill these posts by carrying them forward; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (e). Information is being collected and will be laid on the Table of the House as soon as possible.

[*English*]

#### **Setting up of AIR Stations in Seventh Plan in Orissa**

7450. SHRI GOPI NATH GAJAPATHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of Radio Stations set up by the Government in Seventh Plan in Orissa;

(b) the name of the places where those Radio stations have been set up;

(c) whether Government have a proposal to set up some new Radio stations in Orissa during the Eighth Plan; and

(d) if so, the names of the places identified for the location of those Radio Stations in Orissa?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Local Radio Station at Keonjhar was commissioned on 28.11.1988. This was a Sixth Plan Scheme.

(c) and (d). Further expansion of radio services in the State of Orissa will be considered once the financial allocation and the physical target of the Eighth Five Year Plan are finalised.

[*Translation*]

#### **Mineral Deposits in Madhya Pradesh**

7451. SHRI RAGHAVJI:  
DR. LAXMINARAYAN PANDEYA:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware that lime stone, dolomite and bauxite deposits are available in abundance in Madhya Pradesh;

(b) whether prior approval of Union Government is required to be obtained for issuing letters of intent and awarding of mining lease in respect of these minerals;

(c) if so, the reasons therefor;

(d) whether Union Government have withheld its approval on any such proposal submitted by State Government for issuing letters of intent; and

(e) whether Union Government propose to delete above minerals from Schedule-I of the Minerals (Regulation and Development) Act, 1957 so that their lease is awarded without any delay?

**THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI):** (a) Yes, Sir.

(b) and (c). For grant/renewal of prospecting licence and mining lease in respect of minerals including limestone, dolomite and bauxite listed in the First Schedule of the Mines and Minerals (Regulation and Development) Act, 1957, prior approval of the Central Government is required; but no letter of intent is required to be issued. Minerals of national importance, whether strategically, economically or otherwise, have been placed in the First Schedule of the Mines and Minerals (Regulation and Development) Act, 1957.

(d) No, Sir.

(e) There is no proposal at present for deletion of minerals like limestone, dolomite and bauxite from the First Schedule of the Mines and Minerals (Regulation and Development) Act, 1957.

[English]

### **Protection of Intellectual Property Rights**

7452. **SHRI MADHAVRAO SCINDIA:** Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of Govern-

ment has been drawn to the three point plan for the protection of intellectual property rights recently recommended by the Indo-US Joint Business Council;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

**THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):**

(a) Yes Sir.

(b) The details of the joint recommendations made at the 13th meeting of Indo-US Joint Business Council held in Washington on 5-6 April, 1990 were that intellectual property rights should be strengthened as regards:—

(i) minimum standards of protection;

(ii) good enforcement mechanism; and

(iii) adequate dispute settlement procedures.

(c) Our laws contain adequate standards of protection as well as enforcement mechanisms. We are participating in discussions/negotiations on dispute settlement mechanisms in various multilateral fora.

### **Setting up of T.V. Transmission Centres in Ratnagiri and Raigad in Maharashtra**

7453. **SHRI A.R. ANTULAY:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have any proposal to instal T.V. transmission centres to cover the far-flung backward areas of Ratnagiri and Raigad districts of Maharashtra;